

HIGH COURT OF CHHATTISGARH AT BILASPUR



NOTICE

Bilaspur, Dt. 19/04/2021

In light of the Order No. Reader/DM/1820/2021 dated 11.04.2021 issued by the Collector and District Magistrate, Bilaspur, declaring all areas under Bilaspur District as the Containment Zone from 14.04.2021 to 21.04.2021, due to continuous increase in number of COVID-19 positive cases, the following arrangements had been made in respect of functioning of the High Court of Chhattisgarh w.e.f. 14.04.2021 to 21.04.2021 vide order dated 12.04.2021 of this Registry:

1. *Considering the extraordinary situation, normal functioning of the Court will stand suspended during the above period. The functioning of the High Court during the said period shall be bare minimal with minimum support staff to be deputed on rotational basis, to deal with extremely urgent cases, as to be decided by the Hon'ble Chief Justice or by the Hon'ble Judge, nominated by the Chief Justice in this regard. The extreme urgency of such cases shall be substantiated by filing necessary proceedings before the Registrar (Judicial)/ Additional Registrar (Judicial), as is the practice prevalent in the High Court during holidays. There will not be any regular listing of the cases during the aforesaid period. No filing of fresh cases shall be allowed. However, the above period will not be counted for working out the period of limitation.*
2. *During the aforesaid period, all the other Officers/Officials of the High Court shall 'work from home' and will make themselves available as and when their services are so required by the concerned Section In-charge. The Registrar General shall call for the staff as may be required for the aforesaid skeletal functioning of the High Court. The Officers/Officials will not leave the Headquarter and will report for duty without any lapses immediately on call.*
3. *In addition to above, if the Collector and District Magistrate extends the lockdown in Bilaspur District beyond the aforesaid period, then these arrangements regarding functioning of the High Court will continue during the relevant period. After completion of the period of lockdown/containment zone, the functioning of the High Court will be resumed by reverting back to the system, which was prevailing prior to 14.04.2021 i.e. as per the arrangements made vide Registry Order No. 66(Mis) dated 05.04.2021.*

The District Collector, Bilaspur, vide Order No. 1902/2021 dated 18.04.2021 has further extended the lockdown in Bilaspur District where the High Court is situated, till 26.04.2021.

In light of the aforesaid order dated 18.04.2021 of the District Collector, Bilaspur and in compliance of the Order No. 73(Mis)/II-14-1/2021, dated 12.04.2021 of this Registry, the limited functioning of the High Court of Chhattisgarh shall stand extended till 26.04.2021.

In view of the above, the cases already listed in the cause list for 22.04.2021 shall be taken up on 27.04.2021.

The cases which are extremely urgent in nature may be mentioned before the Registrar (Judicial)/ Additional Registrar (Judicial) as per the practice prevalent in the High Court during holidays.

By Order of Hon'ble The Chief Justice

Sd/-
(Yogesh Pareek)
Registrar (Judicial)